## GOVERNMENT OF INDIA TRIBAL AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:5419
ANSWERED ON:27.04.2015
RELEASE OF FUNDS FOR WELFARE OF TRIBALS

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## Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the total amount of funds released for various ongoing schemes for the development of tribals during the last three years, State/UT-wise including Karnataka;
- (b) whether the Government is aware of such welfare fund being diverted for different purposes and if so, the details thereof along with the steps taken to stop such diversion of development fund:
- (c) whether the Government has any mechanism to monitor the utilization of such funds allocated for the welfare of the scheduled tribes by the different ministries; and
- (d) if so, the details thereof and if not, the reasons therefore?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA)

- (a): The details of funds released under various schemes/programmes of the Ministry of Tribal Affairs for the development of tribals during the last three years, State/UT-wise including Karnataka are at Annex.
- (b): No specific reports of diversion of funds have been received under the schemes/programmes of the Ministry. The erstwhile Planning Commission has issued revised Guidelines for implementation of TSP by the States /UTs on 18th June 2014. The Guidelines, inter alia, reiterate the resolve of the Government for allocation of funds under TSP out of total Plan Outlays not less than the population proportion of STs in State as per 2011 census. The Guidelines further stipulates for non-diversion of funds meant for tribal areas and comprehensive monitoring framework with well-defined indicators, covering provisioning, service delivery standards as well as outcomes. The Ministry of Tribal Affairs has also issued "Operational Guidelines for Formulation, Implementation and Monitoring of Tribal Sub-Plan and Article 275(1) grants" in the Ministry wherein issues related to allocation of funds, priority areas, need for nodal Department in States, judicious utilization of TSP fund, institutionalizing the instruments for ensuring transparency, accountability and social audit have been addressed. Further provision has been made for appraisal and approval of the proposals received from the States by a Project Appraisal Committee (PAC) consisting of Secretary (Tribal Affairs) as chairman with representatives of NITI Aayog, Financial Advisor and representatives of the State as members/invitees. This has helped in ensuring consultation with the States, convergence of various schemes of the Ministry, transparency in the process of appraisal and fund releases and ensuring optimal utilization of limited financial resources.
- (c)& (d): The erstwhile Planning Commission has issued Guidelines in 2014 regarding allocation of funds by the Central Ministries / Departments and monitoring of utilization of such TSP funds is done by them. The Ministry of Tribal Affairs constantly pursues with the concerned Ministries through the mechanism of Coordination Committee for monitoring, planning and progress of the schemes / programmes. Also, meetings/ Conferences are convened at the Central level with State Government officials as well as representatives of Central Government Ministries / Departments for advocating effective implementation of schemes / programmes for the welfare of tribals. The following steps are taken to monitor the performance of the schemes/programmes of the Ministry:
- (i) Utilization Certificates are insisted upon as a pre-requisite for further release of funds;
- (ii) Progress reports regarding the status of implementation of schemes are obtained.
- (iii) Officers while visiting States/UTs also ascertain the progress of implementation of various schemes/ programmes of the Ministry of Tribal Affairs;
- (iv) Meetings/ Conferences are convened at the Central level with State officials for ensuring timely submission of proposals, speeding up of implementation of the schemes/ programmes, and reviewing the physical and financial progress;
- (v) The Ministry releases grants to Voluntary Organizations/ Non-Governmental Organization after obtaining the annual inspection report from the District Collector and recommendation of the "State Committee for Supporting Voluntary Efforts".
- (vi) Some of the State Governments have enacted laws on Tribal Sub-Plan. In the State of Gujarat, Chief Minister monitors the

rogress of work relating to tribal welfare and development.	